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NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

IA 161/2017 in C.P. No. 75/241/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.08.2017**

Name of the Company: Bhopal Motors Pvt. Ltd.

V/s.

Shakti Cold Storage (India) Pvt Ltd.

Section of the Companies Act: Section 241 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VIJAYESH ATRE	ADVOCATE	PETITIONERS	
2.	Nikunt K. Raval	Advocate	Respondents	

ORDER

Learned Advocate Mr. Vijayesh Atre present for Petitioner. Learned Advocate Mr. Nikunt Raval present for Respondents no. 1 to 4.

Reply filed by R1 to 4 in IA 161/2017 and main petition.

Heard both sides counsels

Respondents are at liberty to conduct the Annual General Meeting of the company but the resolution if any passed in respect of increase in the Authorised share Capital shall not be given effect till the disposal of IA 161/2017.

Respondents shall file translation of Hindi documents into English.

Petitioner shall file rejoinder if any within two weeks after serving copy ~~in~~ advance to the Respondents.

List the matter on 31.08.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 4th day of August, 2017.